



2026:AHC:27952-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD**  
**CRIMINAL MISC. WRIT PETITION No. - 29825 of 2025**

Vinod

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

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|---------------------------|---|---------------------|
| Counsel for Petitioner(s) | : | Pradeep Kumar Yadav |
| Counsel for Respondent(s) | : | G.A.                |

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**Court No. - 45**

**HON'BLE RAJIV GUPTA, J.**  
**HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.
2. At the very outset, learned AGA has pointed out that investigation in the instant case has already been concluded and charge sheet has been submitted against the petitioner.
3. Per contra, learned counsel for the petitioner could not dispute the aforesaid fact but states that he does not want to press this petition and seeks to withdraw it.
4. In view of the above statement, this writ petition is dismissed as withdrawn.

**(Achal Sachdev,J.) (Rajiv Gupta,J.)**

**February 9, 2026**  
KU